

The above charges are to be recovered every month from the salary of the officers who avail of this facility.

(c) At present, there is no proposal to extend this facility to the officials below the level of Joint Secretary to the Government of India.

(d) Does not arise in view of reply to (c) above.

(e) Senior Officers of the level of Joint Secretary & above have been permitted use of staff car as mentioned in reply to (a) and (b) above keeping in view the nature of duties and responsibilities at that level.

Advance Increments to Delhi Higher Judicial Service Officers

9555. SHRI ROSHAN LAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to withdraw the irregular advance increments allowed with effect from January 1, 1986 to a few of Delhi Higher Judicial Service Officers, in pursuance of the directions issued by his Ministry;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The matter of rectifying error involved in sanctioning of advance increments with effect from 1st January, 1986 to some Delhi Higher Judicial Officers has been taken up with the Delhi Administration and Registry of the Delhi High Court. A reply is being awaited from them.

C&AG Report on Induction of Heavy Transport Aircraft in I.A.F.

9556. SHRI JEEWAN SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Comptroller and Auditor General in his Report No.11 of 1990 presented on May 10, 1990 for the year ending March 31, 1990 has made some observations about the induction of heavy transport aircraft in Indian Air Force;

(b) if so, the details thereof;

(c) whether any Inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the steps being taken by the Government to improve the induction planning including a strong maintenance element in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir. However the relevant Report of C&AG relates to the year ending March 31, 1989.

(b) The observations made in the C&AG's report relate to:

(i) delay in the finalization of the contract;

(ii) lower utilisation rate;

(iii) premature withdrawal of engines/rotables;

(iv) non-establishment of indigenous repair facilities on the basis of cost benefit analysis; and

(v) non-inclusion, in the team of

specialists deputed by the supplier, of experts to provide training on bay-servicing of aggregates in laboratory.

(c) to (e). The observations made in the Report have been examined and the 'Action Taken Note' indicating, *inter-alia*, the remedial measures taken, duly vetted by the concerned Audit authorities, has been forwarded to the Lok Sabha Secretariat (PAC Branch). No inquiry was conducted, as it was not considered necessary to do so in the circumstances of the case.

NCC Units

9557. SHRI K. PRADHANI:
SHRIMATI DIL KUMARI
BHANDARI:

Will the Minister of DEFENCE be pleased to state:

(a) the number of units of various wings of National Cadet Corps working, State-wise;

(b) whether the Government propose to establish more units of National Cadet Corps;

(c) if so, details thereof, State-wise; and

(d) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Information is furnished in the annexed Statement.

(b) No, Sir.

(c) Does not arise.

(d) Raising of new units is not being considered due to paucity of resources.